

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 202
IA No. 295/JPR/2023
IA No. 560/JPR/2023
IA No. 668/JPR/2023
CP No. (IB)- 92/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

M/s Surya Testing Services Ltd. Financial Creditor/Applicant

Versus

M/s Warm Forgings Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ravi Chirania, Adv.
For the Respondent : Amol Vyas, Adv.

ORDER

Heard Mr. Ravi Chirania, Adv. appearing on behalf of the Petitioner. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. It is submitted by Mr. Amol Vyas, Adv. for the Respondent that respondent has preferred an appeal against the order of Hon'ble NCLAT dated 15.04.2024 before Hon'ble Supreme Court. The appeal is under defect. To show his bona fide, two bank drafts of Rs. 80,00000/- each have been prepared by the respondent in the name of M/s Surya Testing Services Ltd. The issue with regard to interest is also raised by the learned counsel for the Petitioner which can be seen at the final hearing. List the matter for arguments on 20.05.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

May 03, 2024